

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Special Leave to Appeal (Crl.) No.2372/2019

(Arising out of impugned final judgment and order dated 27-11-2018 in CRLMWP No. 8113/2018 passed by the High Court of Judicature at Allahabad)

RAKESH PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 41283/2019 - EXEMPTION FROM FILING O.T.)

Date : 10-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s)

Mr. Vinod Prasad, Sr. Adv.
Mr. Ajay Kumar Srivastava, AOR
Mr. Dharendra Kumar, Adv.
Mr. Bijender Singh, Adv.
Ms. Jyoti Tiwari, Adv.
Mrs. Sanno Kumar, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Application seeking exemption from filing official translation of the Annexures is allowed.
2. Leave granted.
3. Interim Order granted earlier to continue.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER (NSH)